

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. (IB) No.505/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14<sup>th</sup> November 2017, 10.30 A.M

Name of the Company	SREI Infrastructure Finance Limited -Versus-Right Tower Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

NEHA SOMANI, PCS

Financial Creditor/  
Applicant

Preeti K Gaurai  
Abhishek Sekdar

Advocates  
for Corporate  
Debtor

Somani  
14/11/2017

Ms. Sabyasachi Chowdhury, Adv.  
Mr. Rajarshi Dutta, Adv.  
Mr. Kuldip Mallik, Adv.  
Ms. Rituparna Chatterjee, Adv.

For the Intervener

Rituparna Chatterjee  
Adv.  
14/11/17

ORDER

Ld. Counsel for the financial creditor and the corporate debtor as well  
as Ld. Counsel on behalf of intervener are present.

Since the corporate debtor has appeared on today, no separate notice is to be sent to the corporate debtor.

Ld. Counsel for the corporate debtor made a request that time may be given for filing reply. Prayer is allowed. 7 days' time is granted for filing reply with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 5 days.

I.A.No. 445/KB/2017 has been moved by Mr. Naveen Bansal with a prayer that Mr. Naveen Bansal may be permitted to intervene in C.P.(IB) No. 505/KB/2017. If the financial creditor and corporate debtor are willing to file any reply to the above, I.A.No. 445/KB/2017 then they may file reply within 7 days from today with a copy in advance to the opposite party.

List on 27/11/2017 for admission of C.P. along with I.A.



(Jinan K.R.)  
Member (J)



(Vijai Pratap Singh)  
Member (J)